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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(CRL) 953/2021 and Crl.M.A. Nos. 6896/2021, 7519/2021 & 7526/2021

DR. DEEPAK SINGH

..... Petitioner

Through: Mr. Virag Gupta & Mr. Gaurav

Pathak, Advocates.

versus

UNION OF INDIA & ORS.

..... Respondents

Through:

Mr. Amit Mahajan, CGSC and Mr. Amit Gupta, Mr. Vinay Yadav, Mr. Akshay Gadeock & Mr. Sahaj Garg, Advocates for respondent/UOI. Mr. Sanjay Lao, Standing Counsel (Crl.), and Mr. Karanjeet Sharma, Advocate along with Mr.Rajesh Deo, DCP (Crime & Legal), for GNCTD. Mr. Amit Tiwari, Advocate for the applicant in Crl.M.A. No.7526/2021. Mr. Rajshekhar Rao, Senior Advocate (Amicus Curiae) with Mr. Anandh Venkataramani, Ms. Mansi Sood, Mr. Areeb Amanullah, Mr. Vinayak Mehrotra, Mr. Karthik Sundar & Ms.S. Sarda, Advocates.

CORAM:

HON'BLEMR. JUSTICE VIPIN SANGHI HON'BLEMR. JUSTICE JASMEET SINGH

> ORDER 17.05.2021

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- 1. Mr. Lao has circulated status report today. We are not satisfied with the same. We hope and expect the Delhi Police to conduct proper enquiry/investigation in the matter, and if a case is made out for registration of First Information Report (FIR), we expect them to proceed to register the same as well.
- 2. An application being Crl.M.A. No.7526/2021 has been filed by Mr. Amit Tiwari. We issue notice in this application, which is accepted by Mr. Lao. This application should also be kept in view while conducting further enquiry/ investigation in the matter. Similarly, the averments made in the application being Crl.M.A. No.7519/2021 should also to be looked into, and enquiry/ investigation in that regard should also be carried out.
- 3. As per the status report, substantial quantities of medicines required for treatment of Covid-19 patients are even now being held by a certain doctor. Since he is projecting that the said medicines are being held for the purpose of public charity, we hope & expect that as a responsible citizen, these medicines would be surrendered to the Director General of Health Services forthwith, for distribution to the poor and needy public which receives treatment at various Government Hospitals.
- 4. Mr. Rajesh Deo, DCP (Crime & Legal), Delhi Police, is also present. He seeks one week's time to further examine the matter. Let a better status report be filed before the next date. The status report should specifically disclose as to how the medicines which were in such short supply and were being sold in black-market, were procured in such large numbers by a few persons.
- 5. Let the Drugs Controller be impleaded as a party respondent in these proceedings. Amended Memo of Parties be filed during the course of the

day. Let notice issue to the Drugs Controller returnable on 24.05.2021.

VIPIN SANGHI, J

JASMEET SINGH, J

MAY 17, 2021 B.S. Rohella